

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/1778/2024 IN C.P. (IB)/2946(MB)2019

IN THE MATTER OF

Bank of India

VS

WADHWA BUILDCON LLP

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Aniruth Purusothaman (PH)

For the Respondent:

ORDER

I.A. 1778/2024

The revised Report Certifying the Constitution of Committee of Creditors along with the list of creditors is taken on record. In view thereof, I.A. is disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)